

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

FRIDAY, THE EIGHTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 28739 OF 2024

Between:

Mailaram Sathwika, D/o. Mailaram Srinivas, Aged about 19 years, Student,
R/o. H.No.11-62, Chimnapur Village, Kandi Mandal, Sangareddy District-
502285.

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.
3. The Principal, MNR Medical College, Sangareddy, Sangareddy District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of WRIT OF MANDAMUS declare the action the respondents in not considering the claim of the petitioner for admission into MBBS (Bachelor of Medicine and Bachelor of Surgery) under B category pursuant to the allotment order dated 03.10.2024 in the 3rd respondent college is illegal, arbitrary, and unconstitutional with consequential direction to the respondents to consider the claim of the petitioner for admission into MBBS (Bachelor of Medicine and Bachelor of Surgery) under B category pursuant to the allotment order dated 03.10.2024 in the 3rd respondent college.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to consider the claim of the petitioner for admission into MBBS (Bachelor of Medicine and Bachelor of Surgery) under "B" category pursuant to the allotment order dated 03.10.2024 in the 3rd respondent college.

Counsel for the Petitioner: SRI NAYAKAWADI RAMESH

**Counsel for the Respondent No.1: SRI P.SHRAVAN KUMAR GOUD,
GP FOR MEDICAL HEALTH FW**

Counsel for the Respondent No.2: SRI A.PRABHAKAR RAO, SC FOR KNRUHS

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.28739 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Nayakawadi Ramesh, learned counsel for the petitioner.

Mr. P.Shraavan Kumar Goud, learned Government Pleader for Health, Medical and Family Welfare Department appears for respondent No.1.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2 (for short 'the University').

2. With the consent of the parties, the matter is heard finally.

3. In this writ petition, the petitioner *inter alia* seeks a direction to respondent No.2 to consider her claim for admission into MBBS/BDS courses under 'B' category in pursuance of order of allotment dated 03.10.2024.

4. Learned counsel for the petitioner submits that the petitioner was allotted a seat on 03.10.2024. However, on account of financial constraints, the petitioner could not deposit the fee. It is further submitted that with regard to the grievance of the petitioner, the petitioner has submitted representation dated 15.10.2024. It is also submitted that the aforesaid representation failed to evoke any response and the writ petition be disposed of with a direction to respondent No.2 to decide the said representation by a speaking order.

5. On the other hand, learned Standing Counsel for respondent No.2 submits that suitable action on the aforesaid representation shall be taken by respondent No.2.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with the direction to respondent No.2-University to decide the representation dated 15.10.2024 submitted by the petitioner by a speaking order within three (03) days from today. It is made clear that this Court has not expressed any opinion on the merits of the matter.

::3::

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.


SD/-T. TIRUMALA DEVI
ASSISTANT REGISTRAR
SECTION OFFICER

//TRUE COPY//

To,

1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. The Principal, MNR Medical College, Sangareddy, Sangareddy District.
4. One CC to SRI NAYAKAWADI RAMESH, Advocate [OPUC]
5. One CC to SRI A.PRABHAKAR RAO, SC FOR KNRUHS [OPUC]
6. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana at Hyderabad [OUT]
7. Two CD Copies

BSR
BS



CC TODAY

HIGH COURT

DATED: 18/10/2024



ORDER

WP.No.28739 of 2024

DISPOSING OF THE WRIT PETITION,
WITHOUT COSTS

10
—————
K. K. A.
—————
18/10/2024